

Order dated 29.10.2003

Heard the learned counsel of both the sides.

By filing M.A.829/03, the Respondents have submitted that as per the direction of this Tribunal, they have counted the past service of about 7 years of the applicant under the State Government towards pensionable service and have accordingly given him the benefit of that by revising his pension and other retiral benefits. The revised P.P.O. has already been issued by them on 15.10.2003 and P.A.O., IRLA has been directed by Res.No.3 to report compliance by 27.10.2003. Respondents have also enclosed a copy of the revised P.P.O. dated 9.10.2003 ²² addressed to CPAO, R.K.Puram, New Delhi under intimation to the applicant.

Under the circumstances, having heard the learned counsel of both the sides, I am of the opinion that there remains nothing more to be adjudicated by this Tribunal any further and as such, this O.A. is disposed of as infructuous.

However, the relief sought by the applicant with regard to anomaly in fixation of pay is a matter against which the applicant is required to avail of the remedy as available under the relevant service rules.

Before I close, I would however, direct the Respondents-Department to take the necessary follow up action to ^{take action against} ~~official~~ in the administration, as the per the direction contained in this O.A. vide order dated 24.4.2003.

M.A.829/03 is also disposed of accordingly.

R. N. Soni
VICE-CHAIRMAN 27/10

Copy of order
H.29/10/03 issued
to the counsel
for both sides.

RM
S.O. 30/10/03

*My
30/10/03*